

Mr. Speaker: He should go out.

Shri Priya Gupta: But still I want to say this: If the Government want their employees to starve, let them say so frankly.

Mr. Speaker: He is persisting in his defiance. He should leave.

Shri Priya Gupta: I am leaving. Thank you very much.

Shri Priya Gupta then left the House.

Shri A. N. Vidyalkar (Hoshiarpur): The Minister has admitted that it was not taken as an award. I want to ask whether non-acceptance of the award on the plea of Government's incapacity to pay does create serious implications. Has he examined the implications of this because under the same plea many of the awards given by courts and tribunals concerning private industrialists, will not be accepted by private industrialists? Will it not be possible for them to take cover under the same plea and not accept those awards?

Shri Sachindra Chaudhuri: As I said, I have not gone into the matter in a legalistic way. If I am asked to consider it as an award, then undoubtedly other questions will arise, but legally speaking, it is not an award. What was said before and in this House just now is this, that the late Prime Minister had agreed to accept it as an award. I said I would proceed from that point, and I had pointed out that even if it is an award, there may be considerations, there may be circumstances which make it impossible for Government to abide by the terms of that award, and I am saying that the circumstances are such, having regard to the conditions in the country, having regard to the difficulties that the Government is facing, that it should review what would be the position, assuming that we do consider the Das Committee's report to be an award. That is exactly what we have done. On top of that, I have said I am prepared to consider

every suggestion that may be made for the purpose of alleviation of the conditions of the employees, provided it is possible to do it within the funds available to Government. Beyond that, what can I assure Members?

12.21 hrs.

PAPERS LAID ON THE TABLE

REPORT OF ENQUIRY ON THE FATAL ACCIDENT IN RAJNAGAR COLLIERY ETC.

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): I beg to lay on the Table—

- (i) Report of Enquiry on the fatal accident in Rajnagar Colliery on the 8th November, 1965. [Placed in Library. See No. LT-5436/66].
 - (ii) Report of Enquiry into the Dheri Colliery Disaster, 1965. [Placed in Library. See No. LT-5437/66].
 - (iii) A copy each of the following notifications under sub-section (7) of section 59 of the Mines Act, 1962:—
 - (a) The Coal Mines (Fourth Amendment) Regulations, 1965, published in Notification No. G.S.R. 1789, in Gazette of India dated the 4th December, 1965.
 - (b) The Mines (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1886, in Gazette of India dated the 25th December, 1965.
- [Placed in Library. See No. LT-5438/66].

NOTIFICATIONS UNDER THE INDIAN TELEGRAPH ACT

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): I beg to lay on the Table a copy each of the

following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) The Indian Telegraph (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1842 in the Gazette of India, dated the 18th December, 1965.
- (ii) The Indian Telegraph (Amendment) Rules, 1966 published in Notification No. G.S.R. 75 in Gazette of India, dated the 8th January, 1966.

[Placed in Library. See No. LT-5439/66.]

FORMATION AGREEMENT FOR ESTABLISHMENT OF AN OIL REFINERY AT MADRAS ETC.

The Minister of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table a copy each of the following papers:—

- (i) Formation Agreement between Government of India and National Iranian Oil Company & AMOCO India Incorporated of U.S.A. for establishment of an Oil Refinery at Madras, dated 18th November, 1965. [Placed in Library. See No. LT-5440/66].
- (ii) Crude Oil Sales agreement between Government of India and National Iranian Oil Company and PAN American International Oil Company for sale of crude oil to Madras Refineries Limited, dated 18th November, 1965. [Placed in Library. See No. LT-5441/66].
- (iii) (a) Annual report of Fertilisers and Chemicals, Travancore Limited, for the year 1964-65, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (b) Review by Government on the working of the above company.

[Placed in Library. See No. LT-5442/66].

UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) (THIRD AMENDMENT) REGULATIONS ETC.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): Sir, I beg:

- (1) to re-lay on the Table—

- (i) A copy of the Union Public Service Commission (Exemption from Consultation) (Third Amendment) Regulations, 1965, published in Notification No. G.S.R. 1672 in Gazette of India dated the 20th November, 1965, under clause (5) of Article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT-5324/65].
- (ii) A copy of Notification No. G.S.R. 1673 published in Gazette of India dated the 20th November, 1965 making an amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-5325/65].

- (2) to lay on the Table a copy each of the following notifications making certain amendments to the Indian Administrative Service (Pay) Rules 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951:—

- (i) G.S.R. 1716 published in Gazette of India dated the 27th November, 1965.
- (ii) G.S.R. 1718 published in Gazette of India dated the 27th November, 1965.